पहले ही जनता के मन में बहुत सन्देह हैं। मैंने श्री चट्टोपाध्याय के दोनों बयानों को पढ़ा है, आप भी इसको पढ़ लीजिये और सन्तोष कर लीजिये। जो समय मांगा गया है और जो समय दिया गया है, क्या वह उचित है, साल भर हो गया है।

अध्यक्ष महोदय : देने वालों ने दिया और मांगने वालों ने मांगा, मैं बीच में कहां आता हू।

श्री अटल बिहारी वाजपेयी : आप इस मामले को इस तरह से न टालें। अगर सरकार का रवैया यही है तो हाउस में एशोरेंस देने का कोई मतलब नहीं है, फिर तो हम लोग एशोरेंस कमेटी में नहीं रहना चाहेंगे।

SHRI H. N. MUKERJEE (Calcutta—North-East): This is a very vital question which you have allowed to be raised to three months in February, got to know these things, surely it should have a discussion on how assurances are disregarded. We have a committee whose reports possibly we have not been able to discuss, but if this kind of slipshod explanations are given by the Government, surely something is very wrong in this business and we should be given an opportunity to discuss this entire matter of Government assurances, particularly in relation to Maruti, which has a significance of its own. Are we or are we not going to have a discussion in this House in regard to the way in which Government assurances have been managed in a manner which amounts to a contempt of the House?

MR. SPEAKER: Shri Mirdha.

SHRI H. N. MUKERJEE: Are you not going to make any observations on this?

MR. SPEAKER: I cannot make any observation unless I have seen the whole thing. You cannot direct me that the moment you want, I should come out with some observation.

STATEMENT RE NON-IMPLEMENTATION OF ASSURANCE GIVEN IN REPLY TO US Q. No. 1431 OF 1-8-73 RE INQUIRIES AGAINST SHAREHOLDERS OF MARUTI LTD.

SHRI RAM NIWAS MIRDHA: I beg to lay on the Table a statement giving reasons for non-implementation of the assurance given by me in reply te Unstarred Question No. 1431 dated the 1st August, 1973 regarding Inquiries against Shareholders of Maruti Limited for economic offences. (Placed in Library, See No. LT-8281/74).

अध्यक्ष महोदय : यह मामला पहली बार उठा है, ऐसी बात नहीं है। यह मामला कई बार उठा है।

श्री अटल बिहारी वाजपेयी : आप जरा मंत्री महोदय के वक्तव्य को देखलें। केवल 100 शेअर होल्डर्स का मामला है। 100 शेयर होल्डर्स के बारे में जानकारी इकट्ठी करने में एक साल से ज्यादा क्यों लगना चाहिए?

12.33 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Friday, the 23rd August, 1974, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1972:—

"That the time appointed for the presentation of the report of the Joint Committee of the Houses

on the Indian Penal Code (Amendment) Bill, 1972, be further extended up to the last day of the second week of the Ninety-first Session of the Rajya Sabha".'

PAPERS LAID ON THE TABLE —*Contd.*

श्री मधु लिमये : अध्यक्ष महोदय, उसके बारे में क्या फैसला हुआ। मैं प्वाइन्ट आफ़ आर्डर रैज करना चाहता हू। मेरा प्वाइन्ट आफ़ आर्डर है कि सभा पटल पर एक भी दस्तावेज ऐसा नहीं रखा जा सकता है जो पहले स्पीकर को नहीं दिखाया गया हो। इस लिये आप यह नहीं कह सकते कि मैंने देखा नहीं है। अगर नहीं देखा है तो आप इसको देखिये।

MR. SPEAKER: A paper cannot be prevented from being laid.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, क्या सभा पटल पर कागज रखने के लिये दो नियम हैं? जब हम कोई कागज रखना चाहते हैं तो आप उसको रखने की इजाजत नही देते, जब तक आप उसको देख नहीं लेते। क्या मत्री महोदय के लिये अलग नियम है?

श्री मधु लिमये : आपकी जानकारी के बगैर कोई कागज नहीं रखा जा सकता।

अध्यक्ष महोदय : श्री वाजपेयी, काल-एटैन्शन।

श्री अटल बिहारी वाजपेयी : मैं आपकी एटेन्शन इस सवाल पर काल कर रहा हू कि आप थोड़ा पीछे जाइये।

SHRI SAMAR GUHA: Sir, I have written to you that I want to raise a procedural matter in regard to item No. 10, in regard to the non-implementation of the assurances given in the House. There was a report that shareholders have sold their shares to certain other companies.

MR. SPEAKER: He can raise objection about procedural matters, about delay in laying on the Table. I am prepared to listen to him. But he cannot go into the merits.

SHRI SAMAR GUHA: In regard to Maruti, the developments are taking place so fast that shares are transferred from one shareholder to another In such cases, it is the responsibility of the Government to take the necessary action. Because, directly or indirectly, the name of the Prime Minister is involved... (*Interruptions*) I do not understand what kind of government is this. They should come out with replies as quickly as possible, so that the name of the Prime Minister... (*Interruptions*).

MR. SPEAKER: He is going beyond the scope.

SHRI SAMAR GUHA: Sir, You should pass strictures so that there is no delay in their coming out with their reply.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, आप को थोड़ा पीछे जाना पड़ा।

अध्यक्ष महोदय : आप से दरखवास्त है कि आप मुझे भटकाया न करें। इतनी गड़बड़ में गाड़ी स्टेशन छोड़ कर आगे निकल जाती है। ऐसा मत किया कीजिये।

श्री अटल बिहारी वाजपेयी : बिना सिगनल के गाड़ी चली जायगी तो आगे टकरा जायगी।

12.37 hrs.